

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 30054/2017
(Arising out of impugned final judgment and order dated 26-05-2017
in WC No. 24040/2017 passed by the High Court of Judicature At
Allahabad)

DR. SHIKHA BHARGAVA & ANR.

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(IA No.105343/2017-CONDONATION OF DELAY IN FILING and IA No.105347/2017-EXEMPTION
FROM FILING O.T. and IA No.105345/2017-PERMISSION TO FILE ADDITIONAL DOCUMENTS
and IA No. 60767/2018-MODIFICATION and IA No. 65181/2018-PERMISSION TO FILE ADDL.
DOCUMENTS)

Date : 16-07-2018 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE A.K. SIKRI
HON'BLE MR. JUSTICE ASHOK BHUSHAN

For Petitioner(s) Mr. Abhishek Atrey, AOR
Mr. Amit Sharma, Adv.
Mr. Dipesh Sinha, Adv.
Ms. Ayiala Imti, Adv.
Ms. Leena Saxena, Adv.

For Respondent(s) Mr. Aman Lekhi, ASG
Ms. Prerna Priyadarshini, Adv.
Mr. Bharat Singh, Adv.
Mr. Sarfraz Ahmed Siddiqui, Adv.
Mr. Satya Siddiqui, Adv.
Mr. Zaki Kazmi, Adv.
For Mr. Raj Bahadur, AOR

Mrs. B. Sunita Rao, AOR

CBI Mr. Bharat Singh, Adv.
Mr. A.K. Sharma, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Two weeks further time is granted to the C.B.I. to place on
record the Status Report.

List the matter after two weeks.

(SUSHIL KUMAR RAKHEJA)
COURT MASTER (SH)

(RAJINDER KAUR)
BRANCH OFFICER